



2026:AHC:19841

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 478 of 2026

Smt Shushila And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Phool Chandra Singh, R.U. Rinki Renu
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard Ms. Rinki Renu, learned counsel for the petitioners, learned Standing Counsel for the respondent-State and perused the records.
2. The petitioner has preferred present writ petition inter-alia with the prayer to set aside the order dated 13.07.2025 passed by the respondent no.2-Apar Ayukta, 1st, Mandal Chitrakoot Dham, District Banda. Further prayer is made to restrain the respondents from to not interfere in peaceful possession of the petitioners on the lands in dispute and not soled the same. By the aforesaid order matter was remanded back by the respondent no.2 before the respondent no.3-Sub Divisional Officer, Tehsil Naraini, District Banda and the respondent no.3 was directed to decide the matter expeditiously pursuant to the direction given by the respondent no.2 vide order dated 13.11.2025.
3. Learned Standing Counsel appearing on behalf of respondent-State has no objection.
4. After some arguments, Sri Avinash Chandra Srivastava, learned Senior Counsel, who is present in the Court was requested to help the Court and he was appointed as amicus curiae. The aforesaid request was duly accepted by him.
5. It is argued by Sri Avinash Chandra Srivastava, learned Senior Counsel that interim protection has already been granted in favour of the parties including present petitioners by the respondent no.2 in the order dated 13.11.2025.

6. In this view of the matter and also in the interest of justice, without interfering with the order dated 13.11.2025 the present writ petition is disposed of finally directing the respondent no.3 to decide the matter afresh most expeditiously and positively within a period of three months from today.

7. Registrar (Compliance) is directed to communicate copy of this order to the respondent no.3-Sub Divisional Officer, Tehsil Naraini, District Banda through District Magistrate, Banda within a week.

(Prakash Padia,J.)

January 29, 2026
Pramod Tripathi